

Delhi are under serious strain;

STATEMENT

(b) if so, the reasons thereof and the steps taken to aliminate the severe strain on essential services;

Three pronged strategy drawn up by the Delhi Administration with effect from 1990-91 is as under:-

(c) the number of slum dwellers in the country at present;

Strategy I- Deals with the rehabilitation of those eligible Jhuggie households in alternate sites where the land owning agencies are in a position to implement the projects on the encroached land pockets in the larger public interest and submit request to DDA for clearances of jhuggie jhonpri clusters.

(d) the number of unauthorised colonies in Delhi as on date; and

Strategy II- Contemplates in-situ upgradation of eligible JJ clusters and informal shelters in case of those land pockets where the land owning agencies issue No Objection Certificates to the Slum Wing for utilisation of the encroached land pockets for squatters. This project envisages re-adjustment of jhuggie households in a improved/modified layout by equitable distribution of land amongst the squatter families.

(e) the time schedule for resettlement of the slum dwellers and regularisation of the unauthorised colonies?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir,

(b) The substantial increase in the population causes serious strain on essential services in Delhi. The NCR Plan envisages bringing down the growth of Delhi so as to lessen the strain on the civics services.

Strategy III- Contemplates provision of minimum basis civic amenities under the scheme of Environmental Improvement in eligible Jhuggie Clusters.

(c) 467.85 lakhs approximately.

(d) The MCD has reported that as per Govt. of India's order dated February 1977 a list of 607 unauthorised colonies in existence in June 1977, was prepared. No survey of unauthorised colonies has been undertaken since then. Therefore the total number of colonies as on date is not available.

[Translation]

Development of Towns of Bihar Under U.B.S. Scheme

1281. SHRI NAWAL KISHORE RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(e) No time schedule can be given for the resettlement of slum dwellers. However, a three pronged strategy has been drawn up by the Delhi Admn. for dealing with the problems of Jhuggi-Jhonpari Clusters in Delhi. This strategy has been explained in the statement attached. So far 553 unauthorised colonies have been regularised. However, no time schedule can be given for regularising the remaining colonies.

(a) the names of the towns of Bihar that have been developed during 1990-91 and 1991-92 under the Urban Basic Seivices Scheme; and

(b) the details of the towns of Bihar identified to implement the said plan during 1992-93 and the amount allocated for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Urban Basic Services Scheme was revised in 1990 and a new scheme called Urban Basic Services for the Poor (UBSP) was launched in 1990-91. The following eighteen towns have been taken up by the State Government during 1990-91 and 1991-92 under the scheme of UBSP.

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| 1. Muzaffarpur | 10. Ranchi |
| 2. Darbanga | 11. Gaya |
| 3. Munger | 12. Bhagalpur |
| 4. Chapra | 13. Bihar Sharif |
| 5. Bokaro | 14. Jamshedpur |
| 6. Simdiga | 15. Arah |
| 7. Jamtara | 16. Katihar |
| 8. Lapehar | 17. Dhanbad |
| 9. Kharwawa | 18. Patna |

(b) Coverage of towns during 8th Plan period has been left to the State Government/UTs and the actual coverage will depend upon the size class of towns selected. A tentative allocation of Rs. 70.19 lacs has been earmarked for Bihar for 1992-93 for the implementation of the said Scheme.

Construction of Houses for Government Employees

1282. SHRIMATI SHEELA GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of houses built in each State by the Union Government for providing accommodation to the Government employees during the last three years;

(b) the year upto which the applicants of various categories of employees have been provided accommodations in various cities by the Directorate of Estates; and

(c) whether Government propose to implement a special plan for the employees belonging to Class III and IV during the Eighth Five Year Plan?

THE MINISTER IN STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As given in the attached Statement.

(c) An outlay of Rs. 390 crores is provided for construction of about 9850 residential units in various cities in the 8th Five Year Plan period. Construction of residential accommodation for employees belonging to Class III & IV would also be taken up from time to time depending upon the availability of funds.